

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE

GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI, THE 7TH JULY, 1978

NOTIFICATION
Income-tax

No. 2471
In specimen of
st/ptd
No. 2382(F.No.261/8/78-ITJ). In exercise of the powers conferred by sub-section(1) of Section 121A of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes, hereby directs that the Commissioners of Income-tax (Appeals) of the Charges specified in column(1) of the Schedule below, shall perform their functions in respect of such persons assessed to income-tax or surtax or interest-tax in the Incometax Wards, Circles, Districts and Ranges specified in the corresponding entries in columns(2) and column(3) thereof as are aggrieved by any of the orders mentioned in clauses(a) to (h) of sub-section(2) of section 246 of the Income-tax Act, 1961, in sub-section(1) of Section II of Companies (Profits) Surtax Act, 1964(7 of 1964), and in sub-section(1) of Section 15 of the Interest Tax Act, 1974(45 of 1974) and also in respect of such persons or classes of persons as the Board has directed or may direct in future in accordance with the provisions of clause (i) of sub-section(2) of Section 246 of the Income-tax Act, 1961.